

Government on the recommendations contained in Chapter I and II and final replies in respect of Chapter V of Twenty-fifth Report (Eighth Lok Sabha) on Socio-economic conditions of Scheduled Castes and Scheduled Tribes in the Union Territory of Arunachal Pradesh.

[Placed in Library. See No. LT. 5747/88]

- (v) Statement showing action taken by Government on the recommendations contained in Chapters I, II and III and final replies in respect of Chapter V of Twenty-sixth Report (Eighth Lok Sabha) on Reservations for and employment of Scheduled Castes and Scheduled Tribes in Canara Bank and credit facilities provided by the Bank to Scheduled Castes and Scheduled Tribes.

[Placed in Library. See No. LT. 5748/88]

- (vi) Statement showing action taken by Government on the recommendations contained in Chapters I, II and III and final replies in respect of Chapter V of Twenty-eighth Report (Eighth Lok Sabha) on working of Integrated Tribal Development Projects in Andhra Pradesh.

[Placed in Library. See No. LT. 5749/88]

12.10 hrs.

#### MATTERS UNDER RULE 377

[English]

MR. SPEAKER : Shri Jai Prakash Aggarwal.

[Hindi]

SHRI HARISH RAWAT (Almora) : Sir, hon. Members from Delhi should not be allowed at all. Why are you allowing M.Ps. from Delhi ?

SHRI AJAY MUSHRAN (Jabalpur) : Sir, his turn came yesterday also and today too.

MR. SPEAKER : You are the makers of the rules and these are followed in the House. I do not come in the picture. This is not my job. What can I do if your luck does not favour you.

[English]

- (i) Need to give automatic admission to students of Junior Navyug Schools to its Senior Wing by upgrading Junior Navyug Schools

SHRI JAI PRAKASH AGARWAL (Chandni Chowk) : The Government has opened Navyug Schools in Delhi to provide better quality education to the children of economically weaker section of the society. At present there are four junior Navyug Schools but only one Senior Navyug School in Delhi. The children of Junior wings are denied automatic right of admission to the senior wings. Time and again, voice has been raised by the parents and other quarters to give admission to the students of Junior Navyug Schools to senior School but their requests have not been accepted to. The reasons given by the authorities are not very convincing.

After passing fifth standard from junior wing, the future of those who do not get 70% marks become uncertain. At this young age, they rush from pillar to post for getting admission in some good school and other schools also hesitate to accommodate them on the plea that Senior Wings of Navyug School should admit them.

I, therefore, urge upon the Government to look into the matter and give automatic admission to the students of Junior Navyug Schools to its senior wing by upgrading Junior Navyug Schools.

[Translation]

- (ii) Need to fill the reserved posts for Scheduled Castes and Scheduled Tribes in Government Services

SHRI RAM PUJAN PATEL (Phulpur) : Mr. Speaker Sir, I want to draw the attention of the Central Government towards a matter of utmost importance. After Indepen-

[Shri Ram Pujan Patel]

dence, the down-trodden and backward classes of the country were given certain constitutional rights under Article 15 (4) of the Constitution. It has been provided that for people belonging to socially and educationally 12.11 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

backward classes and Scheduled Castes and Scheduled Tribes, there will be a reservation of posts in Government services. Article 16 (4) says that wherever there is inadequate representation of a particular section of society in services under State Government's jurisdiction, arrangements will be made for reservation in posts.

His Excellency the President of India appointed the Mandal Commission on 20th of September, 1978 under Article 340 of the Constitution. The Commission submitted its report to the Government on 31 December, 1980. The report was discussed thoroughly in both Houses of Parliament in August, 1983. Members of Parliament irrespective of their party affiliations whole-heartedly supported it. Regrettably, like the Kaka Kalelkar Report, the Mandal Commission report met the same fate.

Official figures state that appointments to reserved posts have not been in keeping with the Government's policy on reservation to Scheduled Castes and Scheduled Tribes. This has resulted in crores of young people languishing in the throes of unemployment. If these youngsters are deprived of their constitutional rights they will become frustrated and this frustration could well hold up the wheel of national and social progress. It is the responsibility of the Government to ensure that backward classes are appointed to posts in Government services according to reservations made for them. Otherwise, these people will feel helpless.

I request the Government to make up for the shortfall in the representation of backward classes in Government services.

[English]

- (iii) Need to reconsider the decision to close down Cycle Corporation of India and National Bicycle corporation

DR. SUDHIR ROY (Burdwan) : The

decision to wind up some of the perennially losing public sector units was taken some three years back. It may be recalled that most of the public sector units are former private sector units, which became sick due to mismanagement, misappropriation and diversion of funds by their owners. Heavy compensations were paid to former owners and no real efforts were made to revamp these units through input of capital and equipment. Managements were also handed over to persons who had no expertise to manage such units. As a result Scooters India Ltd. had to be handed over to a private concern recently. And now there is move to close down Cycle Corporation of India and National Bicycle Corporation of the same ground affecting over 6000 employees. The time has come for reassessment of the earlier decision of the Government to wind up such public sector units and try to involve workers of these units in managing them so that there is no loss of production. Also public sector units managements should be entrusted to efficient persons having managerial background and expertise in the items in which units such are trading. The Government decision to close down CCI and NBCIL should also be reassessed and the jobs of over 6000 workers be protected.

[Translation]

- (iv) Need for financial assistance to farmers affected by hail-storm in Sonapat District, Haryana

SHRI DHARAM PAL SINGH MALIK (Sonapat) : Mr. Deputy-Speaker, Sir crops in majority of villages of Sonapat District, Haryana State have been destroyed due to rains followed by a hail-storm. Farmers and labourers are on the verge of starvation. The hail-storm has caused loss to crops in Sonapat District worth crores of rupees. Earlier, this area was not declared drought-affected even though crops in this area were badly affected by drought. In cases of cent per cent damage done to crops due to hail-storm. the Haryana Government announced a compensation of Rs. 400 per acre. This is hardly sufficient. So I request the Central Government to give at least Rs. 1000 per acre as compensation to farmers in